

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY SPEAKER: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI YOGENDRA MAKWANA: I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

14.59 hrs.

MOTION RE. INTERNATIONAL SITUATION AND POLICY OF GOVERNMENT OF INDIA IN RELATION THERETO

MR. DEPUTY-SPEAKER: Now we take up item No. 26. Shri Rao.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): I beg to move:

"That this House do consider the present international situation and the policy of the Government of India in relation thereto."

Since we have practically no time even to start a debate, I have moved it formally. If that is any satisfaction to the hon. Members, we shall have a debate because the Motion has been moved. But even otherwise I would like to submit to the House that I would be willing to have a debate and have the benefit of the views of the Members even if this had not been moved. This is all I have to say.

MR. DEPUTY-SPEAKER: There are some substitute motions.

श्री रामावतार शास्त्री (पटना): उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ:

कि मूल प्रस्ताव के स्थान पर निम्न-लिखित प्रतिस्थापित किया जाए, अर्थात्:

"अन्तार्राष्ट्रीय स्थिति की जटिलता और तत्संबंधी भारत सरकार की नीति पर विचार करने के पश्चात् इस सभा की राय है कि:—

- (क) सरकार "सुपर पावर्स" के नाम पर साम्राज्यवादी अमेरीका और समाजवादी सोवियत रूस का एक ही पलड़े पर रहने की नीति का परित्याग कर साम्राज्यवाद विरोधी कठोर रुख अपनाये;
- (ख) अमेरीकी-पाकिस्तानी और चीनी धुरी के भारत विरोधी षड्यन्त्रों से देश की रक्षा करने की आवश्यकता का ध्यान में रखते हुए देश के रक्षा साधनों को विकसित किया जाए;
- (ग) आफगानिस्तान की स्वतन्त्रता सार्वभौमिकता एवं जनतांत्रिक प्रणाली का समाप्त करने संबंधी अमेरीकी - पाकिस्तानी - चीनी दूष्प्रयत्नों का डटकर विरोध करते हुए वहाँ की समस्या का राजनीतिक हल निकालने में तत्परता दिखाई जायें;
- (घ) अफ्रीकी देशों में स्वाधीनता एवं रंगभेद के विरुद्ध चलने वाले संघर्षों की हरसंभव तर्कीके से मदद की जाए ;
- (ङ) न्यूट्रान बम के खतरों से संपूर्ण देश को परिचित कराते हुए उसके विरुद्ध संयुक्त आन्दोलन विकसित किया जायें; और
- (च) आगामी सर्दियों में इंग्लैंड से आने वाले क्रिकेट टीम के साथ अफ्रीकी प्रतिनिधियों के भारत में प्रवेश करने से प्रतिबंधित किया जायें।"

SHRI B. V. DESAI: (Rachipur):
I beg to move:

"That for the original motion, the following be substituted, namely:—

"This House, having considered the present international situation and the policy of the Government of India in relation thereto, wholeheartedly supports the Government of India's firm determination to pursue the policy of non-alignment in dealing with present international situation." (3)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): The international situation, as we all agree, has aggravated to such an extent that the various leaders of the world have expressed their concern regarding the gravity of the situation and particularly because of the aggressive posture of the recent American Administration, the peace loving people of all the world are making a question—"Would it be possible for us to live in peace, if this posture of the American Administration is allowed to continue?"

Ever since the Second World War, the United States of America has been pursuing a policy of aggressiveness of creating military bases, jeopardising the national liberation movements and creating an atmosphere of war.

What we are having to-day—it is not permanent peace but non-war conditions. Even the temporary peace that was achieved due to *detente* and also due to some sort of military parity between Warsaw countries and NATO countries is being disturbed. That equilibrium is being disturbed by the Reagan administration. They are not even ashamed to publicly declare to the world that they are in favour of a limited nuclear war.

Mr. Haig has openly said that, to protect the "vital interests" of the

United States, they will use nuclear weapons with a limited purpose and to-day they have gone far. They have developed the neutron bomb. They are actually trying to brandish it particularly to the peace-loving peoples of the world. They are saying, "if you do not obey to what we say, we will use this neutron bomb." You see the barbarity of it; you see the savage attitude they have taken that with his neutron bomb only the human lives will be destroyed and not other things, the wealth, the property that human beings have created through their toil and labour, through the ages—the cities will remain; the houses will remain; the streets will remain, but not the human beings.

They say, "We will use this neutron bomb whenever necessary." Against whom will this be used? They publicly say, "We will use it to safeguard our 'vital interests'." Where are their vital interests? Their interests are in the Gulf region, in the Indian Ocean region, in the littoral and hinterland States. They say, "Our vital interests is in Middle East." They are arming Israel. They are going to supply nuclear weapons to Israel. They are openly supported and unashamedly supporting Pretoria Government of South Africa, their reckless attack on Angola. They are openly supporting Israel; they are openly disrupting Arab unity and they are publicly declaring, "We do not mind if there is a limited war. But we will maintain our vital interests."

Sir, I think, you have noticed the budget on war preparations of the United States. They are now spending 200 billion dollars. Their military expenditure has reached to an astronomical figure. For what? To maintain their vital interests, to keep the people of Salvador who are fighting for freedom, for democracy, under the military jack-boot. They are helping reactionary regime everywhere.

Today, we are living in a world where every minute 1 million dollars are spent on armaments. That is what

they are doing. What is happening to the peoples of Africa, Asia and Latin America, the developing countries? Everyday, thousands of people are dying of starvation and malnutrition. Only if they can share their wealth with developing and underdeveloped countries, the whole poverty of this world can be given a go-by.

Sir, I know my time is limited today and I will continue next time.

MR. DEPUTY SPEAKER: You can continue in the next session.

SHRI HARISH KUMAR GANGWAR (Pilibhit): I moved a Privilege Motion against Mr. Venkatasubbaiah.

MR. DEPUTY-SPEAKER: Now will take up Private Members' Business.

15.00 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-NINTH REPORT

SHRI RASHEED MASOOD (Saharanpur): I beg to move:

"That this House do agree with the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th September, 1981".

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th September, 1981.

The motion was adopted.

15.01 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(Amendment of Section 125)

SHRIMATI PRAMILA DANDAVATE (Bombay North Central): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted.

SHRIMATI PRAMILA DANDAVATE: Sir, I introduce the Bill.

15.01½ hrs.

PROVIDING OF COMPULSORY MILITARY TRAINING TO STUDENTS BILL*

SHRI B. V. DESAI (Raichur): Sir, I beg to move for leave to introduce a Bill to provide for compulsory military training to able-bodied students.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory military training to able-bodied students".

The motion was adopted.

SHRI B. V. DESAI: Sir, I introduce the Bill.